



IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 23RD DAY OF FEBRUARY, 2026

BEFORE

THE HON'BLE MR. JUSTICE M.NAGAPRASANNA

**CRIMINAL PETITION NO. 879 OF 2025 (482(Cr.PC) /
528(BNSS))**

BETWEEN:

SRI BASAVARAJU B H
S/O. A.K. HANUMANTHAPPA
AGED ABOUT 44 YEARS
R/A. GUDDADA BEVINHALLI VILLAGE,
HARIHAR TALUK - 577 530
DAVANAGERE DISTRICT.

...PETITIONER

(BY SRI. V B SIDDARAMAIAH, ADVOCATE)

AND:

SRI MALLA NAIK S/O. KOTRA NAIK
AGED ABOUT 51 YEARS,
R/A. YALAVATTI VILLAGE,
HARIHAR TALUK - 577 530
DAVANAGERE DISTRICT.

...RESPONDENT

(RESPONDENT IS SERVED)

THIS CRL.P. IS FILED U/S 482 CR.P.C (U/S 528 BNSS) BY THE ADVOCATE FOR THE PETITIONER PRAYING TO QUASH THE ENTIRE PROCEEDINGS IN CC.NO.6002/2024 REGISTERED FOR THE OFFENCES P/U/S 138 AND 142 OF NI ACT, PENDING ON THE FILE OF 2ND ADDITIONAL CIVIL JUDGE AND JMFC, HARIHARA, REGISTERED AS PER THE COMPLAINT OF THE RESPONDENT DTD 18.09.2024 IN PCR.NO.81/2024.





THIS PETITION, COMING ON FOR ORDERS, THIS DAY,
ORDER WAS MADE THEREIN AS UNDER:

CORAM: HON'BLE MR. JUSTICE M.NAGAPRASANNA

ORAL ORDER

Learned counsel appearing for the petitioner files a memo
seeking withdrawal of the petition.

In terms of memo, the petition stands ***disposed as
withdrawn.***

**Sd/-
(M.NAGAPRASANNA)
JUDGE**

JS
List No.: 1 Sl No.: 162